

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No-3 IA 513 (AHM) 2022
In
CP(IB)/124(AHM)2022

Order under Section 94 IBC

IN THE MATTER OF:

Uma Rakeshkumar Shah
(Personal Gaurantor)

.....Applicant

.....Respondent

Order delivered on ..20/06/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ketan Parikh, Adv.
Mr. Vinay Bairagra, Adv.
For the Respondent :

ORDER

IA 513 (AHM) 2022

Application is filed by one of the secured financial creditor against personal guarantor. Learned Counsel appearing for the personal guarantor states that in the application filed under Section 94 by the personal guarantor, notice is already issued and present applicant will be served with the said application under Section of 94, of the Code. Learned Counsel for the non-application accepts notice. Let the copy be served and reply be filed, within two weeks.

List on 07.07.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**